

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH, DEHRADUN**

Before Ms. Suchitra Kamble, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 1498/Del/2017 : Asstt. Year : 2008-09

Anuj Aggarwal, Verendra Kalra & Co. CAs, 75/7, Rajpur Road, Dehradun-248001	Vs	ACIT, Circle-1, Dehradun
(APPELLANT)		(RESPONDENT)
PAN No. AETPA3372G		

Assessee by : Ms. Ritika Pundir, CA

Revenue by : Sh. N. C. Upadhyay, Sr. DR

Date of Hearing: 19.02.2021

Date of Pronouncement: 23.02.2021

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A), Dehradun dated 23.12.2016.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous with liberty to the assessee to approach the Tribunal in case the "Form 3" has not been issued by the designated authority.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 23/02/2021.

Sd/-

(Suchitra Kamble)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 23/02/2021

Subodh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR